

TAVERNIER RESOURCES LIMITED

Registered Office: Plot No- 42 CTS No 1(Pt), Village Deonar, Near Mahesh Pharma, Ancillary Ind Estate, Govandi, Mumbai City, Mumbai - 400043, Maharashtra, India | **CIN:** L51909MH1994PLC193901
Tel. No.: +91-8879382912 | **Email:** tavernier.resources@gmail.com | **Website:** www.tavernier.com

OPEN OFFER FOR ACQUISITION OF UP TO 15,54,540 (FIFTEEN LAKHS FIFTY-FOUR THOUSAND FIVE HUNDRED FORTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF TAVERNIER RESOURCES LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY AMIT VEDAWALA ("ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Vivro Financial Services Private Limited, ("Manager to the Offer"), on behalf of the Acquirer pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement with respect to the aforementioned offer was published on in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions) and Navshakti (Marathi) (Mumbai Edition) ("Newspapers") on Friday, March 1, 2024. The Pre-Offer Advertisement was published on June 13, 2024, in the same newspapers. Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Letter of Offer dated June 5, 2024.

Sr. No.	Particulars	Details
1.	Name of the Target Company:	Tavernier Resources Limited
2.	Name of the Acquirer:	Amit Vedawala
3.	Name of the Manager to the Offer:	Vivro Financial Services Private Limited
4.	Name of the Registrar to the Offer:	Link Intime India Private Limited
5.	Offer Details a. Date of Opening of the Offer b. Date of Closure of the Offer	Friday, June 14, 2024 Friday, June 28, 2024
6.	Date of Payment of Consideration:	Wednesday, July 10, 2024

7. Details of Acquisition

Sr. No.	Particulars	Proposed in the Offer Document (Assuming full acceptance in the Offer)		Actuals	
7.1	Offer Price	16.50		16.50	
7.2	Aggregate number of Equity Shares tendered	15,54,540		200	
7.3	Aggregate number of Equity Shares accepted	15,54,540		200	
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	2,56,49,910		3,300	
7.5	Shareholding of the Acquirer and PAC before Agreements / Public Announcement • Number of Equity Shares a. Acquirer b. PACs • % of Fully Diluted Equity Share Capital	Nil Not Applicable Nil		Nil Not Applicable Nil	
7.6	Equity Shares Acquired by way of Share Purchase Agreement dated February 23, 2024 • Number • % of Fully Diluted Equity Share Capital	33,15,916 55.46		33,15,916 55.46	
7.7	Equity Shares Acquired by way of Open Offer • Number of Equity Shares acquired • % of Fully Diluted Equity Share Capital	15,54,540 26		200 0.003	
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of Fully Diluted Equity Share Capital	Nil Nil Nil		Nil Nil Nil	
7.9	Post offer shareholding of Acquirer and PAC • Number of Equity Shares a. Acquirer b. PACs • % of Fully Diluted Equity Share Capital a. Acquirer b. PACs	48,70,456 Not Applicable 81.46 Not Applicable		33,16,116 Not Applicable 55.46 Not Applicable	
7.10	Pre & Post offer shareholding of the Public	Pre Offer	Post Offer	Pre Offer	Post Offer
	• Number	Nil	48,70,456	Nil	33,16,116
	• % of Fully Diluted Equity Share Capital	Nil	81.46	Nil	55.46

8. The Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

VIVRO FINANCIAL SERVICES PRIVATE LIMITED

Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007.
Gujarat. India. | **CIN:** U67120GJ1996PTC029182 | **Tel. No.:** 079- 4040 4242
Email: investors@vivro.net | **Website:** www.vivro.net | **Contact Person:** Shivam Patel
SEBI Registration No.: MB/INM000010122

VIVRO

Date: July 11, 2024
Place: New Jersey, USA.

Sd/-
Amit Vedawala
Acquirer

AdBaz2

● WIDE RANGE OF MODELS EXPECTED

Indkal Tech inks deal with Acer to make & design smartphones

Devices to be priced between ₹15,000 and ₹50,000

FE BUREAU
New Delhi, July 11

CONSUMER ELECTRONICS COMPANY Indkal Technologies has signed a trademark licensing agreement with Acer to design, manufacture and distribute smartphones under the Acer brand in India.

The smartphones will be priced between ₹15,000 and 50,000.

In 2009, Acer first launched its smartphones in India. In 2016, the company also started assembling smartphones at its facility in Pudukcherry.

However, the company did not get good traction amid competition from Chinese smartphone companies at that time.

In fact, Acer sold only 30,000 smartphone units in India in 2016, compared to over a million by Xiaomi.

"Acer smartphones are something we have been working on for a couple of years. With Acer smartphones, we are certain that Indian consumers are in for a treat," said Anand Dubey, chief executive officer of Indkal Technologies.

LOCAL PUSH

■ **Acer-Indkal smartphones** to be available on both online platforms and offline retail stores



■ **In 2009, Acer first launched its smartphones in India**

■ **In 2016, it also started assembling smartphones locally**

■ **It did not get good traction amid competition from Chinese rivals**

■ **Acer sold only 30,000 smartphone units in 2016, compared to over a million by Xiaomi**

"Our customers will experience exceptionally well-designed smartphones with high end processors, top notch camera technology and a host of premium features across the range," Dubey said, adding that all Acer-branded smartphones will be designed and manufactured in India.

Once launched, Acer smartphones will be available for purchase through both e-commerce platforms and offline retail stores across the country.

"Since its establishment in

1987, the Acer brand mission has always been to break barriers between people and technology. We are excited that Indkal Technologies will further this mission in India by providing a wide range of smartphones under the Acer brand that expand end user choices and enrich their experience in the India market," said Jade Zhou, VP of Global Strategic Alliances at Acer Incorporated.

In the personal computer segment, Acer has a 12% market share in India, as per IDC.

₹25,000-cr bank loan fraud ED arrests Amtek Auto promoter

PRESS TRUST OF INDIA
New Delhi, July 11

THE ENFORCEMENT DIRECTORATE (ED) on Thursday said it has arrested the director of an insolvent automotive equipment manufacturing company as part of a money laundering probe linked to an alleged ₹25,000-crore bank loan fraud case. Arvind Dham, the promoter and one of the directors of the Amtek Group, was taken into custody on Tuesday (July 9), it said in a statement.

A special Prevention of Money Laundering Act (PMLA) court in Delhi sent him to a seven-day ED custody after he was produced before it on Wednesday. The money laundering case against the company and its directors stems from an FIR that was registered by CBI on written complaints from IDBI Bank and Bank of Maharashtra, the ED said.

It was alleged that loans were diverted through cheating, fraud and criminal breach of trust, causing a wrongful loss of worth ₹673.35 crore to the banks, the agency said.

The Supreme Court in February, while deciding a public interest petition against the Amtek Auto group of companies, directed the ED to probe the case. The agency conducted raids last month at the premises of Dham, another company director Gautam Malhotra and others in Delhi-NCR, Mumbai



A special PMLA court in Delhi has sent Arvind Dham, the promoter and one of the directors of the Amtek Group, to a seven-day ED custody

and Nagpur. It said the Amtek group defaulted on loans taken from more than 15 banks.

Amtek group companies like ARG, ACIL, Amtek Auto, Metallic Forging and Castex Technologies along with other group firms were taken to insolvency, the resolution of which has led to a huge haircut of more than 80% for the banks, causing substantial loss to the financial system, the agency said.

Dham, it alleged, was the "beneficial owner" of several benami properties in various companies, with employees of the group like peons, drivers, field boys and persons with "no linkage" to the group companies, acting as directors.

PepsiCo logs double-digit volume growth in India

PRESS TRUST OF INDIA
New Delhi, July 11

GLOBAL FOOD AND BEVERAGES major PepsiCo on Thursday reported a double-digit growth in beverages volume in India in the second quarter of the 2024 calendar year, thereby leading to a 2% overall rise in the Africa, Middle East & South Asia (AMESA) region. It also said its convenient foods unit volume grew double-digit in India in the April-June period.

Further, the company said its convenient foods unit volume grew 1% in AMESA in the quarter, primarily reflecting double-digit growth in India and low-single digit growth in South



PepsiCo saw a 2% overall rise in the Africa, Middle East & South Asia region

Africa, partially offset by a double-digit decline in the West Asia and a low-single digit decline in Pakistan. "For Q2, developing and emerging markets such as Egypt and Poland each delivered

double-digit organic revenue growth, India and Brazil saw high-single-digit growth, Thailand and Pakistan delivered mid-single-digit growth while Mexico and South Africa delivered low-single-digit growth," it said in its earnings statement.

International developed markets such as Australia and the UK each delivered low-single-digit organic revenue growth, it added. "Year-to-date, we held or gained savoury snack share in China, India, Brazil, Australia, and Pakistan, and for beverages, we held or gained share in Australia, South Korea, China, Thailand, Pakistan, Egypt, Vietnam, Saudi Arabia, the UK and Brazil," the company added.

INGERSOLL-RAND (INDIA) LIMITED
CIN : L05190KA1921PLC036321
Regd. Office : First Floor, Subramanya Arcade, No.12/1, Bannerghatta Road, Bengaluru – 560 029.
Telephone: +91 80 4685 5100 Fax: +91 80 4169 4399; Website : www.irco.com

NOTICE
(For transfer of Unclaimed Dividend & Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Account)

NOTICE is hereby given that pursuant to the provisions of section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and subsequent amendment thereto ("The Rules"), Equity Shares of the Company in respect of which dividend amounts have remained unclaimed for seven consecutive years or more are required to be transferred to Investor Education and Protection Fund ("IEPF").

In compliance with the Rules, the individual notices were sent to all concerned shareholders whose shares are liable to be transferred to IEPF. The list of the concerned shareholders is available on the Company's website i.e. <https://www.irco.com/en-in/invest-under/Investors-Reports> section.

In this connection, please note the following:

- The shares held in physical form:** duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s), which stand registered in your names, will stand automatically cancelled.
- The shares held in electronic form:** your demat account will be debited for the shares liable to be transferred by way of corporate action and will be transferred to IEPF.

Accordingly, the Company would be transferring the equity shares and unpaid/unclaimed dividend as below:

Sr. No.	Dividend	Date of Declaration	Due Date for Transfer to IEPF	Last Date for Payment to Investors
1	Final Dividend 2016-17	August 3, 2017	September 7, 2024	August 10, 2024

The Company will proceed to transfer the Equity Shares along with unpaid/unclaimed dividend to IEPF without any further notice. Please note that the concerned shareholders can claim both, the unclaimed dividend amount and the shares from the IEPF Authority by making an application in the prescribed e-Form IEPF-5 online and sending the physical copy of the same, duly signed (as per the specimen signature recorded with the Company), along with requisite documents to the Nodal Officer of Company for the review and issuing verification report. Please also note that no claim shall lie against the Company in respect of unclaimed dividend and shares transferred to IEPF pursuant to the said Rules.

In case of any queries, the concerned shareholders may contact our Share Transfer Agents viz. Link Intime India Private Limited, Unit: Ingersoll-Rand (India) Limited, C-101, 1st Floor, 247, Park L.B.S. Marg, Vikhroli (West), Mumbai-400083. Email: csg-unit@linkintime.co.in; Phone: +91 810811 8484 Fax: +91 810811 8484.

For **INGERSOLL-RAND (INDIA) LIMITED**
P. R. SHUBHAKAR
Chief Financial Officer & Company Secretary

Place: Bengaluru
Date: July 11, 2024

NATIONAL COMMODITY CLEARING LIMITED
CIN : U74992MH2006PLC163550
Reg. office: Akruti Corporate Park, 1st Floor, L.B.S. Road, Kanjurmarg (West), Mumbai - 400 078
Ph: 91 22 6280 4900 | Fax: 91 22 6280 4901 | Email: contactus@nccl.co.in | Website: <http://www.nccl.co.in>

NOTICE OF 18TH ANNUAL GENERAL MEETING
Notice is hereby given that the Eighteenth Annual General Meeting ('AGM') of National Commodity Clearing Limited ('the Company') will be held on Monday, August 5, 2024 at 10.00 a.m. (IST) through Video Conferencing ('VC') / Other Audio-Visual Means ('OAVM') to transact the business, as set out in the Notice of AGM dated July 11, 2024. Pursuant to the circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India, AGM will be held through VC / OAVM.
In terms of said circulars, the AGM Notice along with the Annual Report for Financial Year 2023-24 have been sent in electronic mode to all the members on July 11, 2024 at their email addresses registered with the Company. The AGM Notice and Annual Report are also available on the website of the Company <http://www.nccl.co.in>. The instructions for attending the AGM are provided in the said AGM Notice.
The documents pertaining to the items of business to be transacted at the AGM shall be available for inspection upto the date of the meeting.
For National Commodity Clearing Limited
Sd/-
Rahul Poojari
Company Secretary
(ACS: 23117)
Place: Mumbai
Date: July 11, 2024

TINNA RUBBER AND INFRASTRUCTURE LIMITED
Corporate Identity Number: L51909DL1987PLC027186
Regd Off.: Tinna House, No.6, Sultanpur, Mandi Road, Mehrauli, New Delhi-110030
Tel No.: 011-49518530, Fax: 011-26807073
Email : investor@tinna.in, Website : www.tinna.in

NOTICE OF 37TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION
Notice is hereby given that the 37th Annual General Meeting ('37th AGM') of the members of Tinna Rubber and Infrastructure Limited, ('the Company') will be held on **Friday, August 2, 2024 at 11:00 A.M.** (IST) through Video Conferencing/Other Audio Visual Means ('VC/OAVM') facility to transact the ordinary and special business(es) as stated in the Notice of 37th AGM pursuant to the Companies Act, 2013 and various circular issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India, from time to time. All the Members are hereby informed that:-
1. The Annual Report along with Notice of the 37th AGM for financial year ended March 31, 2024 and remote e-voting and e-voting at AGM details have been sent in electronic mode on **July 11, 2024** to all the members whose e-mail are registered with RTA and Depositories as on **July 05, 2024**. The Annual Report along with Notice of 37th AGM is also available on the website of the company, www.tinna.in, website of Stock Exchange, BSE Limited ('BSE') www.bseindia.com and on the website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com
2. Pursuant to Section 91 of the Companies Act, 2013 read with Regulation 42 of SEBI (LODR) Regulations, 2015, we hereby inform you that the Register of Members and Share Transfer Books of the Company will remain closed from **July 27, 2024 to August 2, 2024 (both days inclusive)** for taking on record the members of the Company for the purpose of 37th AGM of the Company and for final dividend.
3. Pursuant to section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 duly amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time, the Company is pleased to provide Remote e-voting facility for the 37th AGM to the members holding shares either in physical form or dematerialized form to cast their vote on the business (es) as set forth in the Notice of the 37th AGM.
4. The Cut-off date for the purpose of e-voting through electronic voting system of National Securities Depository Limited is **Friday, July 26, 2024**. The remote e-voting period commences on **Tuesday, July 30, 2024 from 09:00 a.m.** (IST) and ends on **Thursday, August 1, 2024 at 05:00 p.m.** (IST). Remote e-voting shall not be allowed beyond 05:00 p.m. on **Thursday, August 1, 2024**. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on the resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
5. Mr. Ajay Baroota, FCS No. 3495, COP No. 3945, Proprietor, M/s Ajay Baroota and Associates, Practicing Company Secretaries, New Delhi has been appointed as the Scrutinizer to scrutinize the e-voting/remote e-voting process in respect of items of business to be transacted at the 37th AGM, in a fair and transparent manner. The result of e-voting shall be declared within the stipulated time under applicable laws. The results declared along with the Scrutinizer's Report shall be placed on the Company's website www.tinna.in and on the website of NSDL at www.evoting.nsdl.com and communicated to the Stock Exchange at www.bseindia.com.
6. In case of any person becoming the member of the Company after the dispatch of Notice of AGM but on or before the cut-off date i.e. July 26, 2024, may write an email to evoting@nsdl.co.in for obtaining login ID and password. Further, if the Member is already registered with NSDL remote e-voting platform, then he can use existing User ID and Password for casting the vote through remote e-voting.
7. The manner of e-voting remotely for members holding shares in dematerialized form, physical mode and for members who have not registered their email addresses is provided in the Notice of 37th AGM. The Members who have cast their vote by remote e-voting prior to 37th AGM may also attend the AGM, but shall not be entitled to cast their vote again.
8. Members are requested to read the instructions pertaining to joining AGM, manner of casting vote through remote e-voting, e-voting during AGM and attending AGM through VC/OAVM as printed in the Notice of 37th AGM, carefully.
In case of any queries with respect to remote e-voting or e-voting at the 37th AGM, you may refer the Frequently Asked Questions (FAQs) for shareholders and the e-voting user manual for shareholders available in the download section of www.evoting.nsdl.com or call on the toll-free no.: 022-4886 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager, NSDL at pallavi@nsdl.com or at NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013
For Tinna Rubber and Infrastructure Limited
Sd/-
Sanjay Kumar Rawat
Company Secretary and Compliance Officer
ICSI M. No. ACS 23729
Date: July 12, 2024
Place: New Delhi

BRITANNIA INDUSTRIES LIMITED
(Corporate Identification Number: L15412WB1918PLC002964)
Registered Office: 5/1A, Hungerford Street, Kolkata - 700 017
Phone: 033-22872439/2057
Website: www.britannia.co.in Email Id: investorrelations@britindia.com

INFORMATION REGARDING THE 105TH ANNUAL GENERAL MEETING OF THE COMPANY
Members are requested to kindly note that the 105th Annual General Meeting ('AGM') of the Company will be held on Monday, 12 August 2024 at 3:30 P.M. IST through Video Conference ('VC')/Other Audio Visual Means ('OAVM') in compliance with the applicable provisions of the Companies Act, 2013 ('the Act'), Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations, 2015') read with the General Circular No(s), 14/2020 dated 8 April 2020, 17/2020 dated 13 April 2020, 20/2020 dated 5 May 2020 and 09/2023 dated 25 September 2023 ('MCA Circulars') issued by the Ministry of Corporate Affairs, to transact the business that will be set out in the Notice of AGM.
Pursuant to MCA Circulars and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7 October 2023 ('SEBI Circular'), Notice convening the 105th AGM along with the Annual Report for FY 2023-24 will be sent only through Email to those Members whose Email addresses are registered with the Company/Depository Participant(s). Members desirous of obtaining the physical copy of the Notice of the 105th AGM and the Annual Report for FY 2023-24, may send request mentioning their Folio No./DP Id and Client Id to the Company at investorrelations@britindia.com.
Members may note that the Notice convening the AGM and Annual Report for FY 2023-24 will also be available on the Company's website at www.britannia.co.in, websites of the Stock exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com. Members can attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice convening the AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.
The Company is providing remote E-voting facility and E-voting facility during the AGM to all its Members to cast their votes on all resolutions as set out in the Notice convening the AGM.
Detailed instructions pertaining to (a) remote E-voting prior to the AGM, (b) E-voting on the day of the AGM and (c) attending the AGM through VC/OAVM mode will be provided in the notes to the Notice convening the AGM.
In case you have not registered your email address and/or not updated your bank account mandate, please follow below instructions:

Physical Holding	Pursuant to Master Circular dated 7 May 2024 and Circular dated 10 June 2024 issued by SEBI, it shall be mandatory for all holders of physical securities to furnish PAN, Contact details (Postal Address with PIN and Mobile Number), Bank A/c details and specimen signature for their corresponding folio numbers. Shareholders of such folios wherein any one of the above mentioned document/details are not updated, shall be eligible: • To lodge grievance or avail any service request from the RTA only after furnishing PAN and KYC details. • For any payment including dividend, interest or redemption payment in respect of such folios, only through electronic mode with effect from 1 April 2024. Members are requested to register/update the details in prescribed Form ISR-1 and other relevant forms duly filled along with self-attested supporting documents and other relevant forms with M/s. KFin Technologies Limited, Registrar and Share Transfer Agent of the Company ('KFin') at einward.ris@kfinetech.com Members may download the prescribed forms from the Company's website at www.britannia.co.in
Demat Holding	Members holding shares in Demat mode are requested to register/update their Email address/Bank Account details as per the process advised by the depository participant(s).

Final dividend as recommended by the Board of Directors at their Meeting held on 3 May 2024, if declared at the Meeting, will be paid within the time prescribed under law i.e., on or before 10 September 2024, to those Members whose names appear on the Register of Members/Register of Beneficial Owners as on the Record date i.e., Monday, 5 August 2024.
The Register of Members and Share Transfer Books of the Company will remain closed from Tuesday, 6 August 2024 to Monday, 12 August 2024 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders to the final dividend for the financial year 2023-24.
Members may note that pursuant to the Income Tax Act, 1961, as amended by the Finance Act, 2020 ('the Income Tax Act'), dividend income will be taxable in the hands of the Members, the Company is required to deduct tax at source (TDS) at the prescribed rates at the time of making the payment of dividend to the Members. The tax deduction rate would vary depending on the residential status of the Member and the exemptions as enumerated in the Income Tax Act, subject to the submission of necessary documents.
In this regard, a separate Email communication was sent to the shareholders on 9 July 2024 informing the Members regarding the procedure to avail the applicable tax rate as per the Income Tax Act.

For Britannia Industries Limited
Sd/-
T. V. Thulsidass
Company Secretary
Date : 11 July 2024
Place: Bengaluru

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF
TAVERNIER RESOURCES LIMITED
Registered Office: Plot No. 42 CTS No 1(P), Village Deonar, Near Mahesh Pharma, Ancillary Ind Estate, Govandi, Mumbai City, Mumbai - 400043, Maharashtra, India | CIN: L51909MH1994PLC193901
Tel. No. : +91-8879382912 | Email: tavernier.resources@gmail.com | Website: www.tavernier.com

OPEN OFFER FOR ACQUISITION OF UP TO 15,54,540 (FIFTEEN LAKHS FIFTY-FOUR THOUSAND FIVE HUNDRED FORTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF TAVERNIER RESOURCES LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY AMIT VEDAWALA ("ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").
This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Vivro Financial Services Private Limited, ("Manager to the Offer"), on behalf of the Acquirer pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement with respect to the aforementioned offer was published on Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions) and Navshakti (Marathi) (Mumbai Edition) ("Newspapers") on Friday, March 1, 2024. The Pre-Offer Advertisement was published on June 13, 2024, in the same newspapers.
Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Letter of Offer dated June 5, 2024.

Sr. No.	Particulars	Details
1.	Name of the Target Company:	Tavernier Resources Limited
2.	Name of the Acquirer:	Amit Vedawala
3.	Name of the Manager to the Offer:	Vivro Financial Services Private Limited
4.	Name of the Registrar to the Offer:	Link Intime India Private Limited
5.	Offer Details a. Date of Opening of the Offer b. Date of Closure of the Offer	Friday, June 14, 2024 Friday, June 28, 2024
6.	Date of Payment of Consideration:	Wednesday, July 10, 2024

7. Details of Acquisition

Sr. No.	Particulars	Proposed in the Offer Document (Assuming full acceptance in the Offer)	Actuals
7.1	Offer Price:	16.50	16.50
7.2	Aggregate number of Equity Shares tendered	15,54,540	200
7.3	Aggregate number of Equity Shares accepted	15,54,540	200
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	2,56,49,910	3,300
7.5	Shareholding of the Acquirer and PAC before Agreements / Public Announcement • Number of Equity Shares a. Acquirer b. PACs • % of Fully Diluted Equity Share Capital	Nil Not Applicable Nil	Nil Not Applicable Nil
7.6	Equity Shares Acquired by way of Share Purchase Agreement dated February 23, 2024 • Number • % of Fully Diluted Equity Share Capital	33,15,916 55.46	33,15,916 55.46
7.7	Equity Shares Acquired by way of Open Offer • Number of Equity Shares acquired • % of Fully Diluted Equity Share Capital	15,54,540 26	200 0.003
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of Fully Diluted Equity Share Capital	Nil Nil Nil	Nil Nil Nil
7.9	Post offer shareholding of Acquirer and PAC • Number of Equity Shares a. Acquirer b. PACs • % of Fully Diluted Equity Share Capital a. Acquirer b. PACs	48,70,456 Not Applicable 81.46 Not Applicable	33,16,116 Not Applicable 55.46 Not Applicable
7.10	Pre & Post offer shareholding of the Public: • Number • % of Fully Diluted Equity Share Capital	Pre Offer Nil Nil	Post Offer 48,70,456 81.46

8. The Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net.
ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER
VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvridha Shopping Centre, Paldi, Ahmedabad - 380007, Gujarat, India | CIN: U67120GJ1996PTC029182 | Tel. No.: 079- 4040 4242
Email: investors@vivro.net | Website: www.vivro.net | Contact Person: Shivam Patel
SEBI Registration No.: MB/INM000010122

VIVRO
Date: July 11, 2024
Place: New Jersey, USA.
Sd/-
Amit Vedawala
Acquirer
AdjBaz



उत्तर प्रदेश आवास एवं विकास परिषद
कार्यालय अधीनस्थ अभियन्ता - अयोध्या नगर
 सो/ए, अयोध्या नगर, प्रयागराज - 211006
 E-mail: sepraya@uppvap@gmail.com

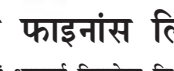


पत्र सं: 833/ज-8/42 दिनांक: 11.07.2024

अल्पकालीन – निविदा सूचना

अधोस्तताशी हाता वुलत कार्यालय को पत्रांक 832/जे-08/41 दिनांक 11.07.2024 के माध्यम से अल्पकालीन – निविदा सूचना आमंत्रित की गयी है। नि-निविदा से सम्बन्धित विस्तृत विवरण परिषद की वेबसाइट www.uppvap.in के निविदा लिंक पर तथा उत्तर प्रदेश इलेक्ट्रॉनिक्स कारपोरेशन की वेबसाइट <http://etender.up.nic.in> पर देखे जा सकते हैं।

(एच०एच० इक्वतार) अधीनस्थ अभियन्ता

	
ट्रूकैप फाइनंश लिमिटेड	
(पूर्व में धनवर्षा फिन्नेवेर लि. लिडित) पंजीकृत कार्यालय: रजिस्टर्ड ऑफिस, एच. विल्किंस रोड, बंगलूर, ओल्ड नगर दास रोड, अहमदपुरी, मुम्बई-४०००८९, महाराष्ट्र GST No: 27AACDC9887D1ZC Corporate Identity Number: L24231MH1994PLC334457	
PAN सावंतगिरि सूचना CFC	
सर्व-साधारण को सूचित किया जाता है कि 29 जुलाई, 2024 को 11.00 बजे पूर्वा. में नोएडा सेक.-18 में ट्रूकैप फाइनांश लिमिटेड (पूर्व में धनवर्षा फिन्नेवेर लि. लिडित) द्वारा गिरवी रखी गई स्वाम्यभूषणा की नीलामी की जाएगी। शाखा का पता: ट्रूकैप फाइनांश लिमिटेड (पूर्व में धनवर्षा फिन्नेवेर लि. लिडित), नोएडा सेक.-18, 1वा तला, ऑफिस नं. 102, विस्थापन चैम्बर, सेक.-18, नोएडा-201301 नीलामी की जाने वाली स्वाम्यभूषण हमारे ऐसे विभिन्न ग्राहकों की ऋण खाता से संबंधित हैं जो अपनी वक्तव्यों का भुगतान करने में विफल रहे हैं। नीलामी की हमारी सुचनाओं इन ऋणधारकों की विधिवत रूप से जारी कर दी गई है। नीलामी की जाने वाली स्वाम्यभूषण हमारे ऐसे विभिन्न ग्राहकों की अधिशेष ऋण खाताओं से संबंधित हैं जिनका विवरण शाखा के नाम के साथ नीचे दिया गया है नोएडा बंधेल शाखा : GL00000000080941 (Shivalik-102742513320) विनमार शाखा : GL00000000093535 (Shivalik-102742513320). अधिक विवरणों के लिये कृपया सम्पर्क करें: ट्रूकैप फाइनांश लिमिटेड (पूर्व में धनवर्षा फिन्नेवेर लि. लिडित)	
सम्पर्क व्यक्ति:	सतीश कुमार
सम्पर्क नम्बर :	9560735444
ट्रूकैप फाइनांश लिमिटेड (पूर्व में धनवर्षा फिन्नेवेर लि. लिडित) को कोई भी पूर्व सूचना दिये बिना नीलामी की जाने वाली खाताओं की संख्या में परिवर्तन करने एवं/नीलामी को निरस्त/स्वांगित करने का अधिकार प्राप्त है।	
ट्रूकैप फाइनांश लिमिटेड (पूर्व में धनवर्षा फिन्नेवेर लि. लिडित)	

सुराज्य सर्विसोज लिमिटेड
पंजीकृत कार्यालय, बेसमेंट, प्लॉट नंबर ६५, सेक्टर-१२ए,
द्वारका, दक्षिण पश्चिम दिल्ली, नई दिल्ली - ११००४८
फ़ोन : ९१-९७९८९११९६६, ईमेल: business@easygov.co.in
वेबसाइट: www.easygov.co.in
सीआईएन: U72300DL2015PLC280416

प्रपत्र सं. आईएनसी-२६

[कंपनी (निगमन) नियम, २०१४ के नियम ३० के अनुसार हमें]
कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए सामान्य पत्र में
विज्ञापन प्रकाशित करने के बारे में है।

केंद्र सरकार / क्षेत्रीय निदेशक,
उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम २०१३ की धारा १३ की
उपधारा (४) और कंपनी (निगमन) नियम २०१४ के
नियम ३० (५) (ए) के मामले में

और

सुराज्य सर्विसोज लिमिटेड
जिसका पंजीकृत कार्यालय, बेसमेंट, प्लॉट नंबर ६५, सेक्टर-१२ए,
द्वारका, दक्षिण पश्चिम दिल्ली, नई दिल्ली - ११००४८ में है, के मामले में

.....आवेदक कंपनी

हसके द्वारा आम जनता को सूचना दी जाती है कि आवेदक कंपनी केंद्र सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन करने का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "गुजरात राज्य" में स्थानांतरित करने के 2 जुलाई, 2024 को आयोजित असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के अनुसार कंपनी के संगम शासन में बदलाव की प्रक्रिया की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **एमसीए-२१ पोर्टल (www.mca.gov.in)** पर निवेशक शिक्षागत प्रसार दायित्व करके शिकायत दर्ज कर सकता है या अपनी आपत्तियाँ एक शब्द पत्र के साथ जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह दिनों के भीतर क्षेत्रीय निदेशक उत्तरी क्षेत्र, बी-२ विंग, दूसरी मंजिल, पंडित दीनदयाल अयोध्या भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली - ११०००८ पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रती आवेदक कंपनी को उनके ईमेल/विशेष पंजीकृत कार्यालय पते पर भी भेजे। बेसमेंट, प्लॉट नंबर ६५, सेक्टर-१२६, द्वारका, दक्षिण पश्चिम दिल्ली, नई दिल्ली - ११०००८।

आयोदक कंपनी के लिए और उनकी ओर से

हस्ता/-

दिनांक: १७ जुलाई, २०२४ स्थान: नई दिल्ली	अमित शुक्ला पूर्वकार्यालय निदेशक डीआर(एन): ०८१६५२१५
--	---

TINNA RUBBER AND INFRASTRUCTURE LIMITED
Corporate Identity Number: L51909DL1987PLC027186
Regd Off.: Tinna House, No 6, Sultanpur, Mandi Road, Mehrauli, New Delhi-110030
Tel No.: 011-49518530, Fax: 011-26807073
Email: investor@tinna.in, Website: www.tinna.in

३७ वाँ वार्षिक आम बैठक और रिपोर्ट

ई-वोटिंग जानकारी की सूचना

एलएड द्वारा सूचित किया जाता है कि टिन्ना रवर एंड इन्फ्रास्ट्रक्चर लिमिटेड, (‘रि’ कंपनी) के सदस्यों की ३७वाँ वार्षिक आम बैठक (‘३७वीं एजीएम’) सुक्रामर, २ अगस्त, २०२४ को, ११:०० बजे (आईएसटी) वीडियो कॉन्फ्रेंसिंग / अन्य ऑनलाइन विड्युअल सेशन (‘वीसी’ / ‘ओवीएम’) के माध्यम से आयोजित की जाएगी, जो कंपनी अधिनियम, २०१३ के अनुसूच ३७वीं एजीएम की सूचना में बताए अनुसार साधारण और विशेष व्यवसायों (‘वोट’) को करने के लिए और सम्य-समय पर कोविड-१९ के नतीज और वार्षिक वित्तीय प्रभावित एवं विभिन्न बाह्य द्वाारा निर्गत विभिन्न परिस्थतों के अनुपातन में संपन्न की जायेगी। अतएव सभी सदस्यों को सूचित किया जाता है कि :-

१. ३१ मार्च, २०२४ को समाप्त विषयगत वर्ष के लिए ३७वीं एजीएम की सूचना और रिपोर्ट ई-वोटिंग और

२. ३१ मार्च, ई-वोटिंग विवरण के साथ वार्षिक रिपोर्ट ११ जुलाई, २०२४ को इलेक्ट्रॉनिक माध्यम में उसी तरीके से संचालित की गयेगी। ई-वोटिंग के माध्यम से मत वार्षिक रिपोर्ट कंपनी की वेबसाइट www.tinna.in, टिन्ना एक्सचेंज, बीएसई लिमिटेड (‘बीएसई’) की वेबसाइट www.bseindia.com और नेशनल सिटीफाईड डिजिटल इन्फ्रास्ट्रक्चर लिमिटेड (‘एनएसडीआई’) की वेबसाइट www.evoting.nsdl.com पर भी उपलब्ध है।

३. कंपनी अधिनियम, २०१३ की धारा ९१ के सारा सेबी (एफओआईआर) विधियम, २०१५ में विनियम ४२ के अनुसार, एक एलएड द्वारा सूचित करते हैं कि कंपनी के सदस्यों का उत्तरदाय और शेयर दाखल करने बुक कंपनी की ३७वीं एजीएम और ऑडित मामला के निर्णय से कंपनी के सदस्यों को रिपोर्टों में लेने के लिए २७ जुलाई, २०२४ से २ अगस्त, २०२४ तक (दोनों दिन समितित) बंद रहेगी।

४. कंपनी अधिनियम, २०१३ की धारा १०८ के साथ प्रतिष्ठ कंपनी (प्रबंधन और प्रशासन) विनियम, २०१४ के नियम २०, जिसे विधित्त संशोधित किया गया है, और सेबी (सूचीबद्धता दिवसित और प्रकटीकरण आवश्यकताएं) विनियम, २०१५ के विनियम ४४, जिसे सम्य-समय पर संशोधित किया गया है, के अनुसार

५. कंपनी की ३७वीं एजीएम के लिए मौलिक रूप में या ईमेल रूप में सूचित रखने वाले सदस्यों को ३७वीं एजीएम की सूचना में निर्धारित व्यवसाय पर अपना वोट डालने के लिए दूरस्थ ई-वोटिंग सूचना प्रदान करते संसुद्ध है।

६. नेशनल सिटीफाईड डिजिटल इन्फ्रास्ट्रक्चर लिमिटेड के इलेक्ट्रॉनिक वोटिंग सिस्टम के माध्यम से ई-वोटिंग के उद्देश्य से कट-ऑफ तिथि २६ जुलाई, २०२४ है। रिपोर्ट ई-वोटिंग शुरू होने का तिथि २६ जुलाई, २०२४ को सुबह ०९:०० बजे (आईएसटी) से सुबह दोपहर और गुबुआर, १ अगस्त, २०२४ को सायं ०५:०० बजे (आईएसटी) पर समाप्त होगी। गुबुआर, १ अगस्त, २०२४ को सायं ०५:०० बजे के बाद रिपोर्ट ई-वोटिंग की अनुमति नहीं दी जाएगी। इसके बाद एनएसडीआई द्वारा वोटिंग के लिए रिपोर्ट ई-वोटिंग मॉड्यूल को निष्क्रिय कर दिया जाएगा। एक बार सदस्य द्वारा प्रस्ताव पर वोट डालने के बाद, सदस्य को बाद में इसे बदलने की अनुमति नहीं दी जाएगी।

७. श्री अजय बहदुर, एफएसएन नंबर ३५९५, सीसी नंबर ३५९५, प्रोप्राइटर, मैनेजमेंट सत्यन चरण एड एलएड एक्सचेंज, प्रोडिग्रेसिव कंपनी सेक्टर/डी, बलू दिल्ली को ३७वीं एजीएम में फिर जाने वाला व्यवसाय के मत के संबंध में ई-वोटिंग / रिपोर्ट ई-वोटिंग प्रक्रिया की निष्पत्ति और पारदर्शी दृष्टि के तहत वार्षिक के लिए स्कूल/डिजिटल निगम किया गया है। ई-वोटिंग का परिणाम जाना, कानूनों के तहत निश्चित समय में गौर धोषित किया जाएगा। स्कूल/डिजिटल की रिपोर्ट के साथ घोषित परिणाम कंपनी की वेबसाइट www.tinna.in और एनएसडीआई की वेबसाइट www.evoting.nsdl.com पर डाले जाएंगे और स्टिक एक्सचेंज को www.bseindia.com पर संसुद्धित किया जाएगे।

८. यदि कोई व्यक्ति एजीएम की सूचना भेजे जाने के बाद लेखित कट-ऑफ तिथि यानी २६ जुलाई, २०२४ को या उससे पहले कंपनी का सदस्य बना है, तो वह लेखित आंशिक और पारदर्श पत्र कर के लिए evoting@nsdl.co.in पर एक ईमेल लिख सकता है। इसके अलावा, यदि सदस्य पहले से ही एनएसडीआई लिमिटेड द्वारा एलएड पत्रों पर जीकृत है, तो वह रिपोर्ट ई-वोटिंग के माध्यम से वोट डालने के लिए मौजूदा पूरा वोट और आंशिक का उपयोग कर सकता है।

९. डीटीएन/एडवाइज कर्नल, फिजिकल नमों में शेयर रखने वाले सदस्यों और जिन सदस्यों ने अपना ईमेल पत्रा पंजीकृत नहीं किया है, उन सदस्यों के लिए रिपोर्ट से ई-वोटिंग की प्रक्रिया ३७वीं एजीएम की सूचना में प्रस्तुत की गयी है। रिपोर्ट सेशन में ३७वीं एजीएम से पहले रिपोर्ट ई-वोटिंग के जरिए अपना वोट डाला है, वे भी एजीएम में शामिल हो सकते हैं, लेकिन उन्हें दोबारा वोट डालने का अधिकार नहीं होगा।

१०. सदस्यों से अनुरोध है कि ३७वीं एजीएम की सूचना में मूडिफाइनड एजीएम में शामिल हों, रिपोर्ट ई-वोटिंग के माध्यम से वोट डालने की प्रक्रिया, एजीएम के दौरान ई-वोटिंग और वीसी / ओवीएम के माध्यम से एजीएम में भाग लेने से संबंधित निर्देशों को ध्यान से पढ़ें।

रिपोर्ट ई-वोटिंग या ३७वीं एजीएम के लिए ई-वोटिंग के संबंध में किसी भी प्रश्न के मामले में, आप www.evoting.nsdl.com के डाउनलोड अनुभाग में उपलब्ध शेयरहोल्डर के लिए अवरर पृष्ठ जाने वाले प्रश्न (एनएचए) और शेयरहोल्डर के लिए ई-वोटिंग उपयोगकर्ता पुस्तिका देख सकते हैं या टोल-फ्री नंबर ०२२- ४८६६ ७००० पर कॉल कर सकते हैं। या सूची पल्लवी सहायक, वरिष्ठ प्रबंधक, एनएसडीआई को, poll@nsdl.co.in पर या एनएसडीआई, कर्णुल त्रुण, ए/ विंग, ई-वोट बंगला निलस कम्पाउंड, पोलायडि बंगला मार्ग, लोकर प्लेन, मुंबई -४०००११ पर एक अनुरोध भेज सकते हैं।

[illegible]

केन्द्र सरकार, कम्पनी रजिस्ट्रार,
दिल्ली के समक्ष

सिमित दायित्व भागीदार अधिनियम, 2008 की धारा 13 (3) के उप-धारा (3) तथा

सिमित दायित्व भागीदार नियमावली, 2019 के नियम 17 के मातले में

सिमित दायित्व भागीदार अधिनियम, 2008, धारा 13 (3) के मातले में

तथा

न्यूसूयॉवर होम्स एलएलपी जिसका पंजीकृत कार्यालय, 305ए/78, गुरु अमर नगर भवन, नेहरू प्लेस, नई दिल्ली, दिल्ली, भारत-110019 में है, के मातले में

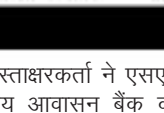
अवेकट सुचिता एतद्वारा सर्व-साधारण की ओर जारी है कि "दिल्ली" में "उत्तर प्रदेश" राज्य में उसके पंजीकृत कार्यालय के परिवर्तन की अनुमति प्राप्त करने के लिये सिमित दायित्व भागीदार अधिनियम, 2008 की धारा 13 (3) के अंतर्गत नए एलएलपी कम्पनी रजिस्ट्रार, दिल्ली के पास आवेदन करने का प्रस्ताव करता है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे उसके ऊपर वर्णित पंजीकृत कार्यालय में आवेकट एलएलपी को उसकी एक प्रति के साथ साथ सूचना के प्रकाशन की तिथि से 21 (इक्कीस) दिनों के भीतर आवेदन हित की प्रकृति तथा आवेकट के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित आवेदन आमत कम्पनी रजिस्ट्रार, दिल्ली के पास जमा करें या जमा कराए या पंजीकृत हित के भंगे:

कृते, न्यूसूयॉवर होम्स एलएलपी
महत्ता-
रजनी कानन मिश्रा
(DPIN: 03116578)
स्वान: मुयुब्द पदमनित पांडेय

प्रपत्र संख्या आईएनसी-26
[कम्पनी (निगम) निगमावली, 2013 के नियम 30 के अनुसार पत्र में]
कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में निगमन प्रकाशित किया जाएगा
क्षेत्रीय निदेशक, उत्तरी क्षेत्र के समक्ष
कंपनी अधिनियम, 2013 की धारा 13(4) के अनुसार
तथा
मेसर्स एमएफएन डिजाइन प्राइवेट लिमिटेड लिजका पंजीकृत कार्यालय DCG2-0715,
यूनिट नंबर 0715 वावर-2, इंदौर कांपौरेट शहर, सेक्टर 74-A, गुडगांव, हरियाणा,
भारत, 122001, में के के मामले में
एकदम आया जना को सूचित किया जाता है कि कंपनी अपने पंजीकृत कार्यालय को
से "आओसी दिल्ली" से "आओसी बेंगलुरु" में उसके पंजीकृत कार्यालय को दूसरे राज्य में
परिवर्तन करने के लिए कंपनी को सहाय बनाने के लिए 08 जुलाई, 2024 को आयोजित
असाधारण आम बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन
में परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 12, 13(4) के तहत क्षेत्रीय
निदेशक, उत्तरी क्षेत्र को आवेदन करने का प्रस्ताव किया है।
किसी व्यक्ति का लिखित प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, तो वह व्यक्ति एमसीए
पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक प्रपत्र पत्र जिसमें उसके
लिखित का प्रकाश और उसके विरोध का कारण उल्लेखित हो, के साथ अपराध/अपनी आपत्ति को उस
सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर क्षेत्रीय निदेशक, दिल्ली, बी-2 विंग,
दूसरी मंजिल, पटवर्धन भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पत्र पर पंजीकृत डाक
द्वारा भेज सकते हैं और इसकी प्रति आवेदक कंपनी को उनके उपरोक्त पंजीकृत कार्यालय के पते
पर भी भेजें।
पंजीकृत कार्यालय का पता: DCG2-0715, यूनिट नंबर 0715 वावर-2, इंदौर कांपौरेट शहर,
सेक्टर 74-A, गुडगांव, हरियाणा, भारत, 122001 (वर्तमान पता)
आवेदक की ओर से और उसके लिए
हस्ता./-
चित्तेश गुप्ता
टीन: 07006503
दिनांक: 08.07.2024
हस्ता./-
पंकज मित्तल
टीन: 06892118

फॉर्म-ए सार्वजनिक घोषणा (भारतीय विद्यार्थ अर्थ स्रोतन अधकता बॉर्ड) (कॉपीराट ब्यक्तिनो हुन दिक्ताल सम्पाजन प्रक्रिया) विषयमश्वरी, 2016 के विविध 6 के अपीन) प्रोप्लरार्टी ईमरुडस्वर प्रवृत्त लिमिटेड के अणदताताओ के ध्यानार्थ हुनु	
प्रारंभिक विवरण	
1. ब्योरोट करीब का नाम	प्रोप्लरार्टी ईमरुडस्वर प्रवृत्त लिमिटेड
2. कॉरोट करीब के गनन को तिथि	01/03/2013
3. प्रारंभिक प्रिक्क के अवीन कॉरोट करीब का पठित/परीक्षीत	कनाना तौरपुरा, दिल्ली
4. कॉरोट करीब का रणजल / कॉरोट रनवद को तिथिगत पठन प्रवृत्तन	U70509DL2013PTC248914
5. कॉरोट करीब के पंजीकरण कांचसय तथा प्रमाण कलोनस (पडि बॉर्ड) का पठा	बै-238, क्तिवत नन नॉव एक्स मोन, पूवी दिल्ली, प्रवृत्त विव्हा, दिल्ली, भारत, 110085
6. कॉरोट करीब के गन्धनन में दिक्ताल अणय तिथि	03/07/2024 (भारतीय अरुत को प्रति अर्द्धआपरी को 09/07/2024 को प्रान हुन)
7. विविधायण संवहन प्रक्रिया को संद करने को अनुमानित तरीक	30.12.2024
8. अंतीम सम्पाजन दिक्तर का नाम, पता, ई-मेल पता और पंजीकरण कांचसय	श्री विनोद कुमार चौरीसया IBB/IPA-001/IP-P00100/2017-18/10200
9. अंतीम सम्पाजन दिक्तर का पता और ईमेल पता और पंजीकरण कांचसय	P-756, रेवड, 2, गिर्लान, मुड दिल्ली- 110085 ईमेल: cavinodchaurasia@gmail.com
10. अंतीम सम्पाजन दिक्तर के साथ पञ्चकार के लिए उपलब्ध दिक्ताल नाम का पता और ई-मेल	बै-22, प्रानि विव्हा रनवद, लोवी रौद, मुड दिल्ली - 110003 ईमेल: cirp.proplarity@gmail.com
11. गरीब के निवेदन को अंतीम तिथि	23/07/2024
12. पुरा 21 के उवठान (हर) के लोड (को के ननत लोड) को क्याण, पडि बॉर्ड नो, कॉरोट करीब दिक्तर द्वारा निष्पत्ति	लिखत एवदत प्रोक्सेटर में असीदी
13. विविधायण दिक्तर के नाम एक एवं नो केवतरी के अतिरिक्त प्रतिलिपि के रूप में गुरु करन के लिए प्रारंभिक जाले है (अतिरिक्त पत्र के लिए शीव नाम)	1. गौरुद मून 2. गौरुद मून 3. गौरुद मून 4. गौरुद मून 5. गौरुद मून 6. गौरुद मून 7. गौरुद मून 8. गौरुद मून 9. गौरुद मून 10. गौरुद मून 11. गौरुद मून 12. गौरुद मून 13. गौरुद मून 14. गौरुद मून 15. गौरुद मून 16. गौरुद मून 17. गौरुद मून 18. गौरुद मून 19. गौरुद मून 20. गौरुद मून 21. गौरुद मून 22. गौरुद मून 23. गौरुद मून 24. गौरुद मून 25. गौरुद मून 26. गौरुद मून 27. गौरुद मून 28. गौरुद मून 29. गौरुद मून 30. गौरुद मून 31. गौरुद मून 32. गौरुद मून 33. गौरुद मून 34. गौरुद मून 35. गौरुद मून 36. गौरुद मून 37. गौरुद मून 38. गौरुद मून 39. गौरुद मून 40. गौरुद मून 41. गौरुद मून 42. गौरुद मून 43. गौरुद मून 44. गौरुद मून 45. गौरुद मून 46. गौरुद मून 47. गौरुद मून 48. गौरुद मून 49. गौरुद मून 50. गौरुद मून 51. गौरुद मून 52. गौरुद मून 53. गौरुद मून 54. गौरुद मून 55. गौरुद मून 56. गौरुद मून 57. गौरुद मून 58. गौरुद मून 59. गौरुद मून 60. गौरुद मून 61. गौरुद मून 62. गौरुद मून 63. गौरुद मून 64. गौरुद मून 65. गौरुद मून 66. गौरुद मून 67. गौरुद मून 68. गौरुद मून 69. गौरुद मून 70. गौरुद मून 71. गौरुद मून 72. गौरुद मून 73. गौरुद मून 74. गौरुद मून 75. गौरुद मून 76. गौरुद मून 77. गौरुद मून 78. गौरुद मून 79. गौरुद मून 80. गौरुद मून 81. गौरुद मून 82. गौरुद मून 83. गौरुद मून 84. गौरुद मून 85. गौरुद मून 86. गौरुद मून 87. गौरुद मून 88. गौरुद मून 89. गौरुद मून 90. गौरुद मून 91. गौरुद मून 92. गौरुद मून 93. गौरुद मून 94. गौरुद मून 95. गौरुद मून 96. गौरुद मून 97. गौरुद मून 98. गौरुद मून 99. गौरुद मून 100. गौरुद मून
14. (क) प्रारंभिक पत्र और (ख) अधिकृत प्रतिलिपि का विवरण या उपपत्र है	वेब लिंक: https://ibb.com/home/downloads वीकिए पत्र: उपलब्ध प्रिण्ट में 10 के अनुसार अर्द्धआपरी करवाय

 SMFG Grihashakti Real Estate. Next Initiative.	एसएमएफएफजी इंडिया होम फाइनेंस कंपनी लिमिटेड (पूर्ववर्ती फूलरुदन इंडिया होम फाइनेंस कंपनी लिमिटेड) निर्णित कार्यालय : 503 एवं 504, 5वीं-लांक, इराडागि बोकरी, बांदोरी नगर रोड, बांदोरी कोल्मेरस, बांदो (३), मुंबई-400051 पंजीकृत कार्यालय : नेवा अटली, पुरीय लाल, पुरानी सी. 307, एन.सी. 185, पुरीयलालि हाई सेड, मुंबयपुल्ले, नेवाई- 600 095			
अचल संपत्ति की अधिग्रहण सूचना (परिशिष्ट 1V) नियम 8(1))				
जबकि, अधोऋताधारकता नै एसएमएफएफजी इंडिया होम फाइनेंस कंपनी लिमिटेड (पूर्ववर्ती फूलरुदन इंडिया होम फाइनेंस कंपनी लिमिटेड), एक हाउसिंग फाइनेंस कंपनी ख्यातीइ आसताना बैक के साथ विधिवत पंजीकृत (आरबीआई द्वारा पुरीय: स्वायत्तकृत), (साहा इसमें इसके उपरान्त "एसएमएफएफजी" के रूप में संश्लिषित), के प्राधिकृत अधिकारी के रूप में वित्तीय परामर्शदाताओं के प्रभुत्वलिखित एवं पुनर्निर्माण तथा प्रसिद्धि लिखित प्रयोगिताम 2002 (2002 का 54) के अंतर्गत और प्रसिद्धि लिखित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित तथा पार 13(12) के अंतर्गत प्रदत्त शक्तियों के अधीनतागत, एक मांग सूचना निर्मातालिखित निर्मातालिखित उक्त अधिनियम की धारा 13(2) के अंतर्गत निर्गत की गयी, जिसेमां अंतर प्रकटकर्ताओं (नाम नीचे वर्णित) हैं) को उक्त सूचना में अधिकार राखी तथा राखी पर निमत व्यय का उक्त सूचना को प्राप्ति के तिथि से 60 दिवसों के अंतर प्रकटकर्ताओं को कने को कहा गया था। यहां इसमें निम्न वर्णित प्रकटकर्ता निर्माता बकाया राशि का प्रभुत्वतागत कने में विवरण हो चुके हैं, आतप एतद्वारा यह सूचित है कि निम्न वर्णित प्रकटकर्ताओं को और जनतासाधारण को सूचित किया जा रहा है कि अधोऋताधारकता नै यहां इसमें निम्न लिखित निर्माताओं का, प्राप्ति लिखित लिखित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उद्देश्य-वादी) के अंतर्गत मुझे प्रकटकर्ताओं के प्रयोगिताम अधिग्रहण कर दिया है। यहां दूसरे उपरोक्त उक्त प्रकटकर्ताओं को विवरण रूप में तथा जनतासाधारण को एतद्वारा सामान्यतया सहायता विधायि जाता है कि संपत्ति का लेन-देन न कर और संपत्ति का कोई व वित्तीय भी प्रकर का लेन-देन, यहां दूसरे निर्मातालिखितनुसार एक लेन देन राशि निमत व्यय हेतु "एसएमएफएफजी" के भागीदारताम होगा।				
क्र.सं.	अग्रणकर्ता(ओं) की नाम, एलएएम	प्रातिष्ठ परिसंपत्तियों (अचल संपत्ति) का विवरण	मांग सूचना तिथि एवं राशि	अधिग्रहण की तिथि
1.	लेन- 6109395126469 1. अंजलि कुमार रावत, पुत्र 2. अंजलि रावत 3. श्रीमती रश्मि रावत	प्लॉट संख्या ई-59 और 60, औद्योगिक क्षेत्र, फेज-2, आईआईटीसी चंदोली, मौजा- जायपुरपुर, तहसील- पद्म नगर, जिला चंदोली, जो इस प्रकार विभा है- पूर्व- पूर्व- प्लॉट संख्या ई-60, पश्चिम- प्लॉट संख्या ई-58, उत्तर- 24 मीटर चौड़ी सड़क संख्या-2, दक्षिण- प्लॉट संख्या सी-35 और सी-36	21-नवंबर-24 रु. 62,14,054/- (रुपये बासत लाख चौदह हजार चौवन मात्र) 15.03.2024 के अनुसार	10.07.2024
2.	लेन- 610907210552353 1. रश्मी काजी बाई पांडे (कानूनी वारिसों के माध्यम से) 2. अंजिता	अरजी नं. 375, मवका- कंडवा, परगना- देहात अमानत, तहसील एवं जिला वाराणसी- 221005	21-नवंबर-24 रु. 22,39,584/- (रुपये बाईस लाख उनतासि हजार पांच सौ बीस मात्र) 15.03. 2024 के अनुसार	10.07.2024
3.	लेन- 610939511272215 और 610939511452735 1. अभिषेक जायसवाल पुत्र श्री 2. पद्मिनी देवी जायसवाल 3. वार्ड जायसवाल	मकान संख्या पुरा/68- 2 के, अरजी संख्या 1485 पर निर्मित, संख्या 3189 पर निर्मित अंश 296.37 मीटर, जो मोहल्ला / मौजा कुशीपुरिया परगना किशुवर बाई विक्रमल तहसील सदर जिला वाराणसी में स्थित तथा निम्नानुसार परिसीमित है- पूर्व- नवी 10 कपूर देवी जायसवाल- सड़क, उत्तर- बदीनाम और शांति देवी का घर, दक्षिण- बदीनाम की खुली भूमि।	21-अप्रैल-24 रु. 43,69,899/- (रुपये तीसतीस लाख उनतास हजार बीस मात्र) 18.04. 2024 के अनुसार	10.07.2024
4.	लेन- 610939211228663 1. शीला लालदेवी 2. अभिषेक मोदी पुत्र लालदेवी मोदी	अरजी संख्या 420 क्षेत्रपाल 1631 वर्ग मीटर, अंश 151.60 मीटर, जो मौजा पडियतपुर परगना, देहात अमानत तहसील सदर, जिला वाराणसी में स्थित है।	25-नवंबर-23 रु. 28,45,889/- (रुपये अठ्ठाईस लाख चौवन हजार आठ सौ नवतीस मात्र) 17.11.2023 के अनुसार	10.07.2024

स्थान : चंदोली, वाराणसी, उत्तर प्रदेस

दिनांक : 10-07-2024

हस्ता /-

प्राधिकृत अधिकारी, एसएमएफएफजी इंडिया होम फाइनेंस कंपनी लिमिटेड

(पूर्ववर्ती फूलरुदन इंडिया होम फाइनेंस कंपनी लिमिटेड)



**Hero
FINCORP**

हीरो फिनकॉर्प लिमिटेड
(सीआईएन: U74899DL1991PLC046774)
पंजीकृत कार्यालय: 34, सामुदायिक केंद्र, बसंत लोक, वसंत विहार, नई दिल्ली-110057
निगम कार्यालय: 9, सामुदायिक केंद्र, बसंत लोक, वसंत विहार, नई दिल्ली-110057
ईमेल: investors@herofincorp.com, दूरभाष: 011-49487100, फैक्स: 011-49487107-98,
वेबसाइट: www.herofincorp.com

सूचना
(कंपनी के इक्विटी शेयरधारकों के ध्यानार्ह)

विषय: कंपनी के इक्विटी शेयरों का आईईपीएफ (निवेशक शिक्षा एवं संरक्षण निधि) में हस्तांतरण

यह नोटिस कंपनी अधिनियम, 2013 ("अधिनियम"), की धारा 124(5) और धारा 124(6) के प्रावधानों के साथ पठित निवेशक शिक्षा एवं संरक्षण निधि प्राधिकरण (लेखा, लेखा परीक्षा, हस्तांतरण और वापसी) नियमन 2016 (आईईपीएफ नियम) के साथ कॉर्पोरेट मामलों के मंत्रालय द्वारा जारी और उसके बाद के संशोधन के अनुसार प्रकाशित किया गया है।

तदनुसार, सभी अंतर्निहित इक्विटी शेयर धारकों के संबंध में वित्तीय वर्ष 2016-17 (अंतिम लाभांश) से लगातार जारी या उससे अधिक समतुल्य लाभों का समुचित या दावा नहीं किया गया है, उन्हें आईईपीएफ निधियों के अनुसार आईईपीएफ प्राधिकरण को हस्तांतरित किया जाना आवश्यक है। कंपनी ने प्रत्येक शेयरधारक(ओं) को व्यक्तिगत संस्कार भी भेजा है जिनके शेयर आईईपीएफ प्राधिकरण के डीमैट खाते में स्थानांतरित किए जाने योग्य हैं। दावा न किए गए/गैर मुगलान लाभों और हस्तांतरित किए जाने योग्य संबंधित शेयरों का विवरण कंपनी की वेबसाइट यानी www.herofincorp.com पर 'निवेशक' अनुभाग के अंतर्गत उपलब्ध है।

शेयरधारक(ओं) को मौखिक रूप में शेयर रखते हैं और जिनके शेयर आईईपीएफ में स्थानांतरित किए जाने योग्य हैं, कृपया ध्यान दें कि कंपनी डीमैट रूप में स्थापित और आईईपीएफ प्राधिकरण द्वारा खोले गए डीमैट खाते में बाद में स्थानांतरण के उद्देश्य से उनमें द्वारा रखे गए मूल शेयर प्रमाणपत्रों के बदले में ड्युलिफेकटेड शेयर प्रमाणपत्र जारी करेगी। ऐसे जारी होने पर, उनके नाम पर पंजीकृत मूल शेयर प्रमाणपत्र स्वतः रद्द हो जाएंगे और गैर-प्रमाणपत्र माने जाएंगे। डीमैट फॉर्म में शेयर रखने वाले शेयरधारक(ओं) को मनाते हैं, आईईपीएफ प्राधिकरण के डीमैट खाते में शेयरों का हस्तांतरण कंपनी द्वारा कॉर्पोरेट कार्यवाई के माध्यम से संबंधित डिजिटल/पैपरी के माध्यम से किया जाएगा।

आईईपीएफ निधियों के अनुसार, सभी अंतर्निहित शेयर धारकों संबंध में लाभांश लगातार सतह पर जारी तब तक दावा न किया गया/गैर मुगलान रहा है, उन्हें आईईपीएफ नियमों यानी 29 अक्टूबर, 2024 के बाद निवर्तित समयसीमा के अनुसार आईईपीएफ प्राधिकरण के डीमैट खाते में स्थानांतरित कर दिया जाएगा। उपरोक्त के नोटिफिकेशन के अनुसार, सभी शेयरधारकों से अनुरोध है कि वे वित्त वर्ष 2016-17 के लिए गैर मुगलान लाभांश (अंतिम) का दावा करने के लिए 15 अक्टूबर, 2024 तक कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट (सर्वर) विवरण इस नोटिस के अंतिम पैरा में दिए गए हैं। को आवेदन करें। यह ध्यान दिया जा सकता है कि यदि कंपनी या कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट को उपरोक्त तारीख तक कोई दावा/आवेदन प्राप्त नहीं होता है, तो कंपनी बिना किसी और नोटिस के अंतर्निहित शेयरों को आईईपीएफ में स्थानांतरित करने के लिए बाध्य होगी। शेयरधारक ध्यान दें कि गैर मुगलान/दावा न किए गए लाभांश और आईईपीएफ बैंक/डीमैट खाते में स्थानांतरित किए गए शेयर, ऐसे शेयरों पर मिलने वाले सभी लाभों सहित, यदि कोई हो, का दावा आईईपीएफ निधियों के तहत निवर्तित प्रक्रिया का पालन करने के बाद आईईपीएफ प्राधिकरण से किया जा सकता है। गैर मुगलान/दावा न किए गए लाभांश का दावा करने के लिए, शेयरधारकों से अनुरोध है कि वे कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट, श्री नवीन चंद से मेसर्स लिंक इन्वेंटाम इंडिया प्राइवेट लिमिटेड, नोबल हाइस्कु, प्रभु ताल, वॉल्ट एनएच 2, सी-1 ब्लॉक एलएलसी, सावित्री मार्केट के पास, जयपुरी, नई दिल्ली-110058, फोन: +91 11 49411000, ईमेल आईडी: icpf.shares@linkintime.co.in में संपर्क करें।

बोर्ड के आईई सी
हीरो फिनकॉर्प लिमिटेड के लिए
हस्ता /
शिबेंद्र सुनन
प्रमुख-अनुपालन और कंपनी सचिव

दिनांक: 11 नवंबर, 2024,
स्थान: नई दिल्ली

SWADESHI INDUSTRIES AND LEASING LIMITED ("SWADESHI"/"TARGET COMPANY"/"TC") (Corporate Identification No. L46309MH1983PLC031246) Registered Office: Shop 117, 1 st Floor, V Mall, Thakur Complex, Western Express Highway, Kandivali East, Mumbai, Maharashtra, India, 400101; Phone No. +91- 9326321829; Email id: compliance@swadeshiglobal.com; swadeshiindia@gmail.com; Website: www.swadeshiglobal.com	
Recommendations of the Committee of Independent Directors (CID) on the Open Offer to the Shareholders of Swadeshi Industries And Leasing Limited ("Swadeshi" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")	
Date	11.07.2024
Name of the Target Company	Swadeshi Industries And Leasing Limited
Details of the Offer pertaining to Target Company	Open Offer to acquire up to 28,12,667 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of the Target Company, to be acquired by the Acquirer, at a price of Rs. 2,00/- per Equity share payable in cash in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011.
Name(s) of the Acquirer	Jayshree Radheshyam Sharma
Name of the Manager to the offer	Navigant Corporate Advisors Limited
Members of the Committee of Independent Directors ("IDC")	Chairman: Nitinkumar Radheshyam Sharma Member: Indira Dhariwal Member: Krishna Kamalkishor Vyas
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/ relationship), if any	IDC Members are the Independent Directors of the Target Company. Neither Chairman nor Member of IDC holds any equity shares in the Target Company. None of them have entered into any other contract or have other relationship with the Target Company.
Trading in the Equity shares/other securities of the Target Company by IDC Members	No trading has been done by the IDC Members in the equity shares/ other securities of the Target Company.
IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members have any relationship with the Acquirer.
Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable
Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	The IDC Members believes that the Open Offer is fair and reasonable. However, the shareholders should independently evaluate the Offer and take informed decision in the matter.
Summary of reasons for recommendation	IDC recommends acceptance of the Open offer made by the Acquirer as the Offer price of Rs. 2/- per fully paid- up equity share is fair and reasonable based on the following reasons: 1. The Offer price appears to be reasonable considering market prices of Target Company. 2. The offer price of Rs. 2/- per fully paid- up equity share offered by the Acquirers is equal to the price paid by Acquirer in Share Purchase Agreement to Sellers. 3. The equity shares of the Target Company are frequently traded shares within the meaning of explanation provided in Regulation 2(i) of SEBI (SAST) Regulations, 2011. 4. The offer price of Rs. 2/- per fully paid- up equity share offered by the Acquirer is higher than the volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement. Keeping in view above facts IDC is of opinion that Open Offer price is fair and reasonable and is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified.
Details of Independent Advisors, if any.	None
Any other matter to be highlighted	No
To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.	
Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.	
For Swadeshi Industries And Leasing Limited Sd/- Nitinkumar Radheshyam Sharma Chairman-Committee of Independent Directors DIN: 0644284	
Place: Mumbai Date: 11.07.2024	

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF
TAVERNIER RESOURCES LIMITED

Registered Office: Plot No- 42 CTS No 1 (Pt), Village Deonar, Near Mahesh Pharma, Ancillary Ind Estate, Govandi, Mumbai City, Mumbai - 400043, Maharashtra, India | **CIN:** L51909MH1994PLC193901
Tel. No.: +91-8879382912 | **Email:** tavernier.resources@gmail.com | **Website:** www.tavernier.com

OPEN OFFER FOR ACQUISITION OF UP TO 15,54,540 (FIFTEEN LAKHS FIFTY-FOUR THOUSAND FIVE HUNDRED FORTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF TAVERNIER RESOURCES LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY AMIT VEDAWALA ("ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Vivro Financial Services Private Limited, ("Manager to the Offer"), on behalf of the Acquirer pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement with respect to the aforementioned offer was published on in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions) and Navshakti (Marathi) (Mumbai Edition) ("**Newspapers**") on Friday, March 1, 2024. The Pre-Offer Advertisement was published on June 13, 2024, in the same newspapers. Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Letter of Offer dated June 5, 2024.

Sr. No.	Particulars	Details
1.	Name of the Target Company:	Tavernier Resources Limited
2.	Name of the Acquirer:	Amit Vedawala
3.	Name of the Manager to the Offer:	Vivro Financial Services Private Limited
4.	Name of the Registrar to the Offer:	Link Intime India Private Limited
5.	Offer Details a. Date of Opening of the Offer b. Date of Closure of the Offer	Friday, June 14, 2024 Friday, June 28, 2024
6.	Date of Payment of Consideration:	Wednesday, July 10, 2024

7. Details of Acquisition

Sr. No.	Particulars	Proposed in the Offer Document (Assuming full acceptance in the Offer)	Actuals
7.1	Offer Price	16.50	16.50
7.2	Aggregate number of Equity Shares tendered	15,54,540	200
7.3	Aggregate number of Equity Shares accepted	15,54,540	200
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	2,56,49,910	3,300
7.5	Shareholding of the Acquirer and PAC before Agreements / Public Announcement • Number of Equity Shares a. Acquirer b. PACs • % of Fully Diluted Equity Share Capital	Nil Not Applicable Nil	Nil Not Applicable Nil
7.6	Equity Shares Acquired by way of Share Purchase Agreement dated February 23, 2024 • Number • % of Fully Diluted Equity Share Capital	33,15,916 55.46	33,15,916 55.46
7.7	Equity Shares Acquired by way of Open Offer • Number of Equity Shares acquired • % of Fully Diluted Equity Share Capital	15,54,540 26	200 0.003
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of Fully Diluted Equity Share Capital	Nil Nil Nil	Nil Nil Nil
7.9	Post offer shareholding of Acquirer and PAC • Number of Equity Shares a. Acquirer b. PACs • % of Fully Diluted Equity Share Capital a. Acquirer b. PACs	48,70,456 Not Applicable 81.46 Not Applicable	33,16,116 Not Applicable 55.46 Not Applicable
7.10	Pre & Post offer shareholding of the Public	Pre Offer Nil	Post Offer 48,70,456
	• Number	Nil	48,70,456
	• % of Fully Diluted Equity Share Capital	Nil	81.46
		Pre Offer Nil	Post Offer 33,16,116
		Nil	55.46

8. The Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

VIVRO

VIVRO FINANCIAL SERVICES PRIVATE LIMITED
 Vivro House, 11 Shashi Colony, Opp. Sudhina Shopping Centre, Paldi, Ahmedabad - 380007,
 Gujarat, India. | **CIN:** U67120GJ1996PTC029182 | **Tel. No.:** 079- 4040 8242
Email: investors@vivro.net | **Website:** www.vivro.net | **Contact Person:** Shivram Patel
SEBI Registration No.: MB/INM000010122

Sd/-
Amit Vedawala
Acquirer

Date: July 11, 2024

Place: New Jersey, USA.

Sd/-
Amit Vedawala
Acquirer



MAHATRANSCO
Mahatransco Solar Energy Transmission Co. Ltd.

E- TENDER 2nd CALL NOTICE

MSETCL invites online bids (E-Tender) from registered contractors agencies on Mahatransco E-Tendering website <https://srmetender.mahatransco.in/> for following works

Sr. No.	RFX No.	E-Tender No. & Description of Material	Due date & Time (Hrs.) for submission & Opening of Tender
1	7000031930	SE/EHV/O&M/CIR/KLW/TECH/ Ten-25(2" call)/24-25 E-Tender for work of AMC for internal inspection of TF/ ICT and attending oil leakage through HV & LV Bushing with oil filtration at various substation under EHV (O&M) Circle, Kalwa for the F.Y. 2024-25.	Tender Downloading Dates & time. Tender Sale period. From Dt: 12.07.2024, 00:00 Hrs to Dt. 19.07.2024, 09:59 Hrs Technical Opening: - Dt. 19.07.2024 at 10:00 Hrs (Onwards if possible) Commercial Opening: - Dt. 19.07.2024 at 15:00 Hrs (Onwards if possible)
		Tender Fee	Rs. 500 + GST
		Estimated Cost	Rs. 1,00,00,000/-

Contact Person Executive Engineer/ Dy. Exe. Engineer (O) Tel No. 9769006245 / 7506379055 **Sd/-**

SUPERINTENDING ENGINEER

Note: All eligible Supplier / Contractors are mandated to get enrolled on SRM E-Tenders (New) portal of MSETCL.

[illegible]

विशेष वसुली आणि विक्री अधिकारी मुंबई जिल्हा को. ऑप. हौसिंग फंडेशन लिमिटेड यांच्याशी संलग्न २०१ विकास प्रिमा. ११ जी. पेन, वेढ माग कोट. मुंबई - ४०० ००१, दुरुस्थी क्र. ०२२-२८४०१३४/०२२-२२६००६.

ताबा सूचना

स्थारार मालमतेसाठी ताबा सूचना

(म.स.सं. नियम १९६६ चा नियम १०४ उपनियम (११) (डी - १) पहा)

ज्याप्रमाणे निमनस्वाकारीक हे विशेष वसुली आणि विक्री अधिकारी मुंबई जिल्हा को. ऑप. हौ. फंडेशन लिमिटेड यांच्याशी संलग्न आहेत, महाराष्ट्र सरकार संस्था अधिनियम १९६० चे कलम १९६ चा अंतर्गत आणि जिल्हा उपनियमकृत सहकारी संस्था मुंबई विभाग (१) याच्याकडून प्राप्त झालेल्या अधिकांसात अनुक्रमे महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १९६ अंतर्गत व महाराष्ट्र सहकारी संस्था नियम १९६६ चे नियम १०४ सह यांनी मागील सूचना संदर्भ बीओएफ/एमडीसीएचएफ/एसआरओ/२५६८८बी/२०२३ दिनांक २४-०३-२०२३ निर्गमित केली होती आणि थकबाकीदार श्रीमती हर्सा पटेल, यांना सर्वसत्त नमूद केलेली एकूण रक्कम रु.२,००,७०,१४०/- (रुपये दोन लाख सहा हजार सातशे सवसुसक्त फक्त) आणि त्यासह त्यात नमूद केल्यासारखी विहीत दारो याच्या सदरील सूचना संदर्भ प्राप्त झाल्याच्या तारखेपासून २५ दिवसांत यात करण्याची सूचना केली होती.

थकबाकीदार यांनी सूचनेत नमूद झालेल्या रकमेची भरणा करण्यात कायूर केली असल्याने त्यांची स्थारार मालमता सदविका क्रमांक-०२-४२/सी हे जपरी आदेश बजावून जप्त केली. त्यामुळे याद्वारे थकबाकीदार आणि आज जनात यांना स्फुरित करण्यात येते की, निमनस्वाकारीक यांनी खालीलप्रमाणे नमूद केलेल्या मालमतेचा ताब काल १९६ अंतर्गत महाराष्ट्र सहकारी संस्था कायदा १९६० चे कलम १९६ अंतर्गत महाराष्ट्र सहकारी संस्था नियम १९६६ चा नियम १०४ अनुसार प्राप्त झालेल्या अधिकांकाचा अवलंब करून पटेल आदेश.

थकबाकीदार आणि आज जनात यांना याद्वारे सावकारीच्या द्दारा देण्यात येतो की त्यांनी सदरील मालमतेच्या संदर्भात कोणताही व्यवहार करू नये आणि मालमते मालमतेच्या संदर्भात कोणीही कोणताही व्यवहार केव्हाच तो निशिता को. ऑप. हौ. रो. लि. द्दाराकडूनही एम.जी. कोट. कायदेविक्री (पब्लिश) मंडळ - ४०० ००१० यांच्या वरून रु.४,४२,४२४०/- (रुपये सवसुसक्त फक्त)

**वसुली अधिकारी यांचेसमक्ष
च्या आवारात**

दि सिटी को-ऑपरेटिव्ह बँक लि., मुंबई

३७७, बदरामवाडी को. ऑफ. हौ. सोसा. व्ही.पी. रोड शाखा मुंबई-४०० ००४
फोन क्र. ०२२-२३८४४४४/०२२-२३८८३१६९

प्रश्न 'झेड'

नियम १०७ च्या पोटनियम ११ (डी-१) प्रहा)

स्थायर मिलकारीतिका करक्या मुक्ती

ज्याआधी निम्नव्याखरीकरी सिटी को-ऑप बँक लि., मुंबईचे प्राधिकृत अधिकारी या नात्याने महाराष्ट्र को-ऑपरेटिव्ह सोसायटी नियम १९६६ च्या अंतर्गत ०६ प्रच, २०२१ दिनिशित जमीच्या आदेशानुसार जारी करून न्यायनिर्णित करंडार आणि हमीदार सो. दिनेशी रोहित बोधे आणि करंडार सी. सी. रोहीत रानन बोधे यांस संपूर्णत नगट्ट केलेली रकम रु. ३०,९११,२०४.१८ (रुपये तीस लाख एकशेएकस्र हजारा दोनशेरो चारशेअठरा पैसे मारु) (२८.०९.२०२१पर्यंतच्या) आणि ज्याच्या आणि सट्टर सुचना प्रालीच्या न्यायनिर्णयानुसार न्यायनिर्णित न्यायनिर्णित इतर प्रभार सट्टर सुचना प्रालीच्या तारखेने करण्यसोटी गोविणधाय येत आहे आणि न्यायनिर्णयानुसार कोटी सट्टर रकमेची परतवड करण्य करसुवार उरल्याची निम्नव्याखरीकरीतानी जमी कतीत आणि खालीत वर्णन केलेल्या मिलकारीच्या जमीसोटी सुचना विगमित केती आहे.

न्यायनिर्णित करणकोनी रकम मुक्ती करण्य करसु केत्यमुक्ती केलेल्या: न्यायनिर्णित करणको आणि ससंयमान जमितीत सुचना याद्वे देण्यात येती की, निम्नव्याखरीकरीतानी घालविल जाणिल्या सी. सी. रोहीत बोधे यांच्या मालकीचे ए विस - ३०२, सितरा नगर सी. डी सुट्टर नगर मध्य संस्थानातानी, विठ्ठलकी, हंस नगर यांचा छोपरट, बोधे (प) - ४००-४०२ या मिलकारीच्या सान्तिरक कक्या हा म्युन्यल विव्हली ऑफिसर, मुंबईबदेर दिनिशित को-ऑपरेटिव्ह बँक लि. मुंबई यांनी करणको को-ऑपरेटिव्ह सोसायटीत अंबवट, १९६० च्या कलाम १५६ सहवायताना महाराष्ट्र को-ऑपरेटिव्ह सोसायटीत अंबवट, १९६१ च्या निमम १०७ अन्वये विहित केलेल्या अधिकारकार्या सुकुरताद्वे घेतला आहे.

निशेतान: न्यायनिर्णित करणको आणि ससंयमान जमितीत लादव जाद्वान सकारणय येती की, त्यांनी मिलकारीतानी देवेवधीच्या व्यवहार कर येत आणि मिलकारीतानी देवेवधीच्या व्यवहार हा कर, रू.



सारस्वत बँक

सारस्वत को-ऑपरेटिव्ह बँक लि.

(सेक्युराइज्ड बँक)

वसुली विभाग : ७४-सी, समाधान बिल्डिंग, २ रा मजला, सेनापती बापट मार्ग, (तुलसी पाईप रोड), दादर (पश्चिम), मुंबई - ४०००२८
दूरध्वनी क्र. : ८६५७०४३९१३/४४.

ई-लिलाव विक्री सूचना

(शिलालाव विक्री / बोली फक्त वेबसाईट <https://eauction.auctiontioneer.net> मार्फत करण्यात येईल.)

जंगम मत्तच्या विक्रीकरिता विक्री सूचना म्हणजेच खालील नमुद तपशिल दिलेल्या वाहनाची विक्री.

सर्वसामान्य जनता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णिलेल्या जंगम मत्ता म्हणजेच जंगमगाहणा वाहन सारस्वती को-ऑपरेटिव्ह बँक लि. कडे गहाण/प्रभारित आहे, ज्याचा प्रत्यक्ष कब्जा बँकेच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे, ते खालील विनिर्देशानुसार “जे आहे जेथे आहे तत्वाचे”, “जे आहे जेथे आहे तत्वाचे” आणि “कोणत्याही मदतीशिवाय” विकण्यात येणार आहे :

अ. क्र.	कर्जदार, सह-कर्जदार, हमीदार/जंगम गहाणवटदार, कायदेशीर वास्तव (लागू असल्यास) यांचे नाव	वाहनाचे वर्णन	I. सारखी किंमत II. इतर III. बोली वाढविण्याची रक्कम	निरिक्षणाची तारीख आणि वेळ	इतर आणि केवायसी सादर करण्याची अंतिम तारीख आणि वेळ	ई-लिलावाची तारीख आणि वेळ
१	कर्जदार : श्री. मनोज उल्हास डुंबरे	जंगमगाहणा वाहन-मारुती सुझुकी एक्सलॉर ६ स्पॉट हायब्रीड अ‍ॅट अल्फा (एमएच-०३-डीजी-७५५८)	रु. ८.०० लाख रु. ०.८० लाख रु. ०.१० लाख	०२.०८.२०२४ दु. २.०० ते दु. ४.००	१२.०८.२०२४ दु. ४.०० पर्यंत	१४.०८.२०२४ दु. २.०० ते दु. ४.००
२	कर्जदार : श्री. मनोज उल्हास डुंबरे	जंगमगाहणा वाहन-मारुती सुझुकी एक्सलॉर ६ स्पॉट हायब्रीड अ‍ॅट झेद्रा (एमएच-०३-डीजी-७५५४)	रु. ७.५० लाख रु. ०.७५ लाख रु. ०.१० लाख	०२.०८.२०२४ दु. २.०० ते दु. ४.००	१४.०८.२०२४ दु. ४.०० पर्यंत	१७.०८.२०२४ दु. २.०० ते दु. ४.००

निरिक्षणाच्या ठिकाणाच्या तपशिलाकरिता कृपया येथे संपर्क करावा: ८६५७०४३९१३/४४.
* यशस्वी बोलीदारांनी पुढील कामकाजा दिवसाअगोदर २५% अंतिम बोली रक्कम जमा करणे आवश्यक आहे.
लिलाव हा बँकेचे मान्यताप्राप्त सेवा पुरवठादार मे. ई-प्रॉक्सीसेट टेक्नॉलॉजीज लिमिटेड (ऑक्शन टायगर) मार्फत करण्यात येईल. बोली प्रपत्र, सदर विक्री/लिलावाच्या अटी व शर्ती व बोली / प्रस्ताव जमा करण्याची पद्धत <https://eauction.auctiontioneer.net> या त्यांच्या वेबसाईटवर उपलब्ध आहे.

कर्जदार/हमीदारांना विक्री सूचना

कर्जदार/हमीदारा यांना याद्वारे सूचित करण्यात येते की, ते विक्री करण्यापूर्वी कोणत्याही वेळी थकबाकी/परिवय/प्रभार आणि खर्च चुकता करून ताण विनिर्माणित करण्यासाठी हक्कदार आहेत, कसूर केल्यास वाहनाचा लिलाव/विक्री करण्यात येईल आणि उर्वरित थकबाकी काही असल्यास व्याज आणि परिवय्यासह वसूल करण्यात येईल.

दिनांक : १२.०७.२०२४

ठिकाण : मुंबई

(टीप: स्वर भाषांतर तफावत आढळल्यास मूळ इंग्रजी प्रारंभ)

सही/-
प्राधिकृत स्वाक्षरीकर्ता

सारस्वत को-ऑप. बँक लि.

अर्थ : करण पत्र
पत्ता : शांति नं. २, ३ वरु
कलेमेंट रेसिडेन्सी, स्टेलो पेतेल पंसागर
बवई १२ वरु परिषद, ता. बवई
जिल्हा नगर - ४०१ २०२
दिनांक : १२.०७.२०२४

मुंबई येथील न्यायव्यवस्थेच्या
उच्च न्यायालयातील
मृत्युपत्रित आणि निना मृत्युपत्रित
अधिकारिता
याचिका क्र. १५४ सन २०२४
प्रतिभा प्रेमानंद फडते ऊर्फ प्रतिभा,
प्रेमानंद फडते यांच्या विवाहा, हिंदू,
भारतीय, मुंबईच्या रहिवासी, विधवा,
पुत्राः गृहिणी, त्यांच्या मृत्युमंथनी
फाणार - बी-३०८, ट्रिब्युनल्टी
फेज-३, शेवाळेवाडी, मरिनी फार्म,
हवेली, पुणे-४१२०४७, ज्यांचा
कायमचा पत्ता - पर्लंट क्र.
१२४/४४०, सुलित को-अपॅरटिव्ह
हाऊसिंग सोसायटी लि. डेअरी रोड,
नेहरू नगर, कुर्ला (पूर्व), मुंबई-४००
०२४ यांच्या अंतिम मृत्युपत्र आणि
इच्छापत्राच्या मृत्युपत्रप्रमाणसाठी
याचिका.

कल्याणुसुसार विहोत दरान व्याज इतक्या भारास पात्र असल.

मालगत्तेचे वर्णन

सदनिका क्रमांक अ- ०२/सी, निशिता को. ऑप. हो. सो. लि., डहाणूकरवाडी, एम. जी. रोड, कांदिवली- (पश्चिम), मुंबई - ४०० ०६७.

सही /—

श्रीमती माधवी बी. जगताप

विशेष वसुली आणि विक्री अधिकारी

दिनांक: १२/०७/२०२४ दि. मुंबई जिल्हा को. ऑप. होसिंग फंडरेशन लिमिटेड

ठिकाण: मुंबई १०३ विकास प्रिमा, ११ जी. एन. वैद्य मार्ग, फोर्ट, मुंबई — ४०० ००१.

को-ऑप. बँक लि., मुंबई च्या प्रभारारच्या अधीन राहिल.

स्थावर मिल्कतीचे वर्णन

श्री विदेश्वर राम मंदिर संस्थानचा टॉवर, सिद्धकाली, ए विंग-३०२ ३रा मजला, हंस नगर, खोपट, ठाणे (प)-४०० ६०२.

स्पेशल रिकव्हरी ऑफिसर

रजिस्ट्रार ऑफ को-ऑप. सोसायटीज द्वारे अधिकार दिलेले दि सिटी को-ऑप बँक लि., मुंबई

टिकाण : मुंबई
दिनांक : २२.०३.२०२४

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

TAVERNIER RESOURCES LIMITED

Registered Office: Plot No- 42 CTS No 1 (Pt), Village Deonar, Near Mahesh Pharma, Ancillary Ind Estate, Govandi, Mumbai City, Mumbai - 400043, Maharashtra, India | CIN: L51909MH1994PLC193901
Tel. No: +91-8879382912 | Email: tavernierresources@gmail.com | Website: www.tavernier.com

OPEN OFFER FOR ACQUISITION OF UP TO 15,54,540 (FIFTEEN LAKHS FIFTY-FOUR THOUSAND FIVE HUNDRED FORTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF TAVERNIER RESOURCES LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY AMIT VEDAWALA ("ACQUIRER") PURSUANT TO AND IN ACCORDANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Vivro Financial Services Private Limited, ("Manager to the Offer"), on behalf of the Acquirer pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement with respect to the aforementioned offer was published on in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions) and Navshakti (Marathi) (Mumbai Edition) ("Newspapers") on Friday, March 1, 2024. The Pre-Offer Advertisement was published on June 13, 2024, in the same newspapers.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Letter of Offer dated June 5, 2024.

Sr. No.	Particulars	Details
1.	Name of the Target Company:	Tavernier Resources Limited
2.	Name of the Acquirer:	Amit Vedawala
3.	Name of the Manager to the Offer:	Vivro Financial Services Private Limited
4.	Name of the Registrar to the Offer:	Link Intime India Private Limited
5.	Offer Details	
	a. Date of Opening of the Offer	Friday, June 14, 2024
	b. Date of Closure of the Offer	Friday, June 28, 2024
6.	Date of Payment of Consideration:	Wednesday, July 10, 2024

7. Details of Acquisition

Sr. No.	Particulars	Proposed in the Offer Document (Assuming full acceptance in the offer)	Actuals
7.1	Offer Price	16.50	16.50
7.2	Aggregate number of Equity Shares tendered	15,54,540	200

... याचिकाकर्ते
प्रति,
१) सर्व संबंधित,
२) सुमित प्रेमनाथ फडते
(ठाठाटिका माहती नाही)
उपाचारित महलया संपत्तीमध्ये
कोणतेही हितसंबंध असल्याचा तुमचा
दावा असल्यास, तुम्हाला याद्वारे
मुलुपत्र प्रमाणाच्या मंजुरीपूर्वी येऊन
कार्यावाही पाहण्यासाठी प्रावाहन
करण्यात येते.
मुलुपत्र प्रमाणाच्या मंजुरीस विरोध
करण्याची तुमची इच्छा असल्यास,
तुमच्यावर ह्या प्रावाहन पत्राच्या
बजावणीप्रमाणे १४ दिवसांत तुम्ही एक
आपत्ती सूचना प्रोथोकोटेरी आणि
आपत्ती मास्टरच्या कार्यालयात दाखल
केली नाहीजे.
“तुम्हाला याद्वारे कळविण्यात येते की,
पात्रता निकषप्रमाणे राज्य विधीसेवा
प्रमाणित, उच्च न्यायालय विधी सेवा
समित्या, जिल्हा विधी सेवा प्राधिकरण
आणि तालुका विधी सेवा समित्यांकडून
तुम्हाला विनामुल्य विधी सेवा उपलब्ध
होऊ शकते आणि जर तुम्ही विनामुल्य
विधी सेवा मिळविण्यास पात्र आणी
इच्छुक असाल तर तुम्ही वरील पैकी
कोणत्याही विधी सेवा प्राधिकरण
समितीशी संपर्क साधू शकता.”
साक्षीदार, श्री. देवेंद्र कुमार
उपाध्यक्ष, मुंबई येथील उपरोक्त मुल्य
न्यायाधीश, ह्या १ जुलै, २०२४ रोजी.
सही/-
प्रोथोकोटेरी आणि सिनियर मास्टरसही/-
सही/-
सीनर
दि. १ जुलै, २०२४
शिरोषी पी. माठकर
स्वाती एस. माठकर
याचिकाकर्त्यासाठी वकील

२	५२६९२५	बॉबशेल इलेक्ट्रोड्स लिमिटेड	८०२, अहमदाबाद
३	५४००७१	कॅमसन सीड्स लिमिटेड	सर्वे व्रत डोडा
४	५३९३३५	सीएचपीएल इंडस्ट्रीज लिमिटेड	दुकान बाबेन
५	५०६५८०	पीबी ग्लोबल लिमिटेड	एस व
६	५३०८४१	श्री भोलानाथ कार्पेट्स लिमिटेड	जी टी
७	५३९३६३	श्री कृष्णा कन्स्ट्रक्शन्स (इंडिया) लिमिटेड	नं. २ मल्लेश
८	५३१२६२	सूर्या इंडस्ट्रियल कॉर्पोरेशन लिमिटेड	बी - ९
९	५४३२२२	ट्रेकिंगटोड्ड डॉट कॉम लिमिटेड	२३६,

तसेच, उक्तनिर्देशित कंपन्यांसंदर्भात एक्स्चेंजने एक्स्चेंजच्या नोंदी
इमेलदेखील पाठवले होते. तसेच सदर पत्राच्या प्रती जोडलेले इमेल
प्रवर्तकांनादेखील पाठवण्यात आले होते.

उक्तनिर्देशित पार्श्वभूमीवर एक्स्चेंजकडून ही **नोवटची आणि अंतिम**
एक्स्चेंजच्या विनोदणी समितीच्या सभेत **वैयक्तिक सुनावणीची** सुविधा
आणि अंतिम सूचना देण्यात येत आहे. कृपया नोंद घ्या की कंपनीकडून
निश्चिती न आल्यास कंपनीने सुनावणीची संधी सोडून दिली असे गृहितच
निर्णय घेणे भाग पडेल. एक्स्चेंज सेबी सभामार्गांची विनोदणी विनियमांनुसार

उक्तनिर्देशित कंपन्यांनी **३५ जुलै २०२४** पर्यंत या इमेल पत्र्यावर
कंपन्यांना विनिर्दिष्ट पद्धतीत दिलेल्या कालावधीत प्रतिसाद देण्यात आला
सोडून दिली असे गृहित धरले जाईल आणि **एक्स्चेंज सेबी (समभाग २)**
विनोदणीची प्रक्रिया सुरू करेल.

ज्वात" बिडिंग, लाल बंगलो जवळ, सी.जी. रोड, बाद - ३८०००६, गुजरात
कतक ७५ आणि १२९, मडगोंडानहल्ली गांव, मधुरे होबळी, बालापुर, बेंगळुरू - ५६१२०३, कर्नाटक
कतक १३६-१३७/ ८ आणि ९, तिसरा मजला, एम्पायर स्कूवाइ, गालुका - बार्डोली, सुरत - ३९४६०२, गुजरात
रोड, चितळसर मानपाडा, ठाणे - ४००६०७, महाराष्ट्र
ड, कछवान, वाराणसी - २२१३१३, उत्तर प्रदेश
तिसरा मजला, एसएस कॉम्प्लेक्स, १४वा क्रॉस, सॅम्पीज रोड, म, बेंगळुरू - ५६०००३, कर्नाटक
इंडस्ट्रियल इस्टेट, परतापूर, मेरठ - २५०१०३, उत्तर प्रदेश
क रोड, महावीर नगर फर्स्ट, दुर्गापुरा, जयपूर - ३०२०१८, राजस्थान

मध्ये उपलब्ध असलेल्या कंपन्यांच्या नोंदणीकृत इमेल पत्त्यावर
वर्कचेरजच्या नोंदींवर उपलब्ध असलेल्या तपशिलांनुसार कंपन्यांच्या

चना जारी करण्यात येत आहे की कंपन्यांना **३० जुलै २०२४** रोजी
ना प्राप्त करायची आहे की नाही यासंदर्भात कळवण्यासाठी शेवटची
म दिलेल्या वेळापत्रकात आणि खाली विनिर्दिष्ट पद्धतीत कोणतीही
वरिले जाईल आणि विनोदणी समितीला एकतर्फी तत्वावर प्रकरणाचा
त तरतुदीनुसार सक्तीच्या विनोदणीची प्रक्रिया पार पाडेल.

यर्क साधावा: bse.delistscn@bseindia.com या सूचनेत नमूद
वश आल्यास या कंपनीने वैयक्तिक सुनावणीची आपली आवश्यकता
री विनोदणी) विनियमच्या तरतुदींतर्गत कंपन्यांच्या सक्तीच्या

7.3	Aggregative Number of Equity Shares Acquired by Offer Price per Equity Share	2,56,49,910	3,300
7.5	Shareholding of the Acquirer and PAC before Agreements / Public Announcement		
	• Number of Equity Shares		
	a. Acquirer	Nil	Nil
	b. PACs	Not Applicable	Not Applicable
	• % of Fully Diluted Equity Share Capital	Nil	Nil
7.6	Equity Shares Acquired by way of Share Purchase Agreement dated February 23, 2024		
	• Number	33,15,916	33,15,916
	• % of Fully Diluted Equity Share Capital	55.46	55.46
7.7	Equity Shares Acquired by way of Open Offer		
	• Number of Equity Shares acquired	15,54,540	200
	• % of Fully Diluted Equity Share Capital	26	0.003
7.8	Shares acquired after Detailed Public Statement		
	• Number of shares acquired	Nil	Nil
	• Price of the shares acquired	Nil	Nil
	• % of Fully Diluted Equity Share Capital	Nil	Nil
7.9	Post offer shareholding of Acquirer and PAC		
	• Number of Equity Shares		
	a. Acquirer	48,70,456	33,16,116
	b. PACs	Not Applicable	Not Applicable
	• % of Fully Diluted Equity Share Capital		
	a. Acquirer	81.46	55.46
	b. PACs	Not Applicable	Not Applicable
7.10	Pre & Post offer shareholding of the Public	Pre Offer	Post Offer
	• Number	Nil	48,70,456
	• % of Fully Diluted Equity Share Capital	Nil	81.46

8. The Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvridha Shopping Centre, Paldi, Ahmedabad - 380007.
Gujarat, India. | **CIN:** U67120GJ1996PTC029182 | **Tel. No.:** 079- 4040 4242
Email: investors@vivro.net | **Website:** www.vivro.net | **Contact Person:** Shivam Patel
SEBI Registration No.: MB/INM000010122

Date: July 11, 2024
Place: New Jersey, USA.

Sd/-
Amit Vedawala
Acquirer
Adhikari

Format C-1 <u>Declaration about criminal cases</u>				
(As per the judgment dated 25 th September, 2018, of Hon'ble Supreme Court in WP (Civil) No. 536 of 2011 (Public Interest Foundation & Ors. Vs. Union of India & Anr.)				
Name and address of candidate	:	Amit Ganapat Gorkhe Flat No. 13, Prabhu Chamber Kalbhornagar Chinchwad, Pune-411019		
Name of political party	:	Bharatiya Janata Party		
Name of Election	:	Biennial Election to Legislative Council - 2024		
Name of Constituency	:	From Members of Maharashtra Legislative Assembly		
I Amit Ganapat Gorkhe, (name of candidate), a candidate for the above mentioned election, declare for public information the following details about my criminal antecedents:				
(A) Pending Criminal cases				
Sl. No.	Name of Court	Case No. and dated	Status of case(s)	Section(s) of Acts concerned and brief description of offence(s)
1.	NIL	NIL	NIL	NIL
(B) Details about cases of conviction for criminal offences				
Sl. No.	Name of Court and date(s) of order(s)	Description of offence(s) & punishment imposed	Maximum Punishment imposed	
1.	N.A.	N.A.	N.A.	
(Amit Ganapat Gorkhe) Name & Signature of Candidate				